

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:435

ANSWERED ON:07.07.2009

EXCESSIVE REGULATION IN NATIONAL HIGHWAY PROJECTS

Siricilla Shri Rajaiah

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether excessive and outdated regulatory framework exists in the transportation sector like multiple permits and other such regulations in the national highway projects;
- (b) if so, the details of archaic regulatory framework which have hampered the growth of transportation sector; and
- (c) the corrective action taken/being taken to overcome such outdated regulations?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS(SHRI MAHADEO SINGH KHANDELA)

(a)to(c)Motor Vehicles Act, 1988 and the Rules made thereunder are the principal legal instruments in road transport sector especially to regulate motor vehicle traffic on road.The Act provides for the requirement of permits for operation of different categories of commercial vehicles for transportation of both passenger and goods.The Act does not hamper the growth of road transport sector. The National Highways Act, 1956 does not have any regulatory provision enforceable through issue of permit. However, the Control of Highways (land and traffic) Act, 2002 which came into force on 27.1.05 contains certain provisions to regulate access points to National Highways and regulation of traffic with a view to ensure safety and convenience of traffic along National Highways.